

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 204
IB-410/ND/2020

IN THE MATTER OF:
Syndicate Bank

...PETITIONER

Vs.

M/s. Clarion Townships Pvt. Ltd.

...RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 07.04.2021
(Virtual Hearing/Physical Hearing)

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Virender Ganda, Senior Advocate, Mr. Vishal Ganda, Mr. Ayandeb Mitra, Mr. Abhishek Naik, Ms. Akanksha Mathur, Advocates.

For the Respondent/Corporate-debtor :Mr. Dhruv Mathur, Mr. Pranav Agrawal, Ms. Vasundhara Mathur, Ms. Anumita Chandra and Mr. Prateek Dhanda, Advocates for CD No. 2.

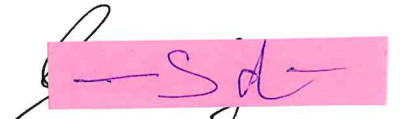
ORDER

Heard the arguments of the counsel for Syndicate Bank. None appeared on behalf of the corporate debtor no. 1. Counsel for the corporate debtor no.2 is ready and willing to argue the matter but after inquiry this Tribunal came to know that the reply filed by corporate debtor no.2 is subject to objections and not has come on e-portal. Therefore, let this matter be posted after 10 days.

Post the matter to **19.04.2021**.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)

(Anjula)